

**Central Administrative Tribunal  
Principal Bench**

**OA-2620/2017  
CP-856/2017  
MA-3525/2017  
MA-1935/2018**

**New Delhi, this the 03<sup>rd</sup> day of May, 2018**

**Hon'ble Mrs. Jasmine Ahmed, Member (J)  
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Sh. Sonu Kumar,  
Age – 34+ years,  
Driver, DTC,  
S/o Sh. Ram Chander,  
R/o H.No. – 295,  
VPO-Parlad Pur Bangar,  
Delhi-42.

...

Applicant

(through Sh. Sachin Chauhan)

Versus

1. Delhi Transport Corporation,  
Through its Chairman,  
DTC, IP Depot,  
New Delhi.
2. The Depot Manager,  
Delhi Transport Corporation,  
Rohini Depot-IV,  
Delhi-110085.

...

Respondents

(through Sh. Manish Garg with Sh. Kawaljeet Singh, Depot Manager, DTC)

**ORDER(ORAL)**

**Hon'ble Mrs. Jasmine Ahmed, Member (J)**

On 15.01.2018, a direction was passed by this Tribunal which reads as under:

“.. Under such circumstances, we direct that disciplinary authority will not proceed further unless our order dated 01.09.2017 is complied with by the respondents and no final order shall be passed till the pendency of this OA. Sh. Manish Garg, learned counsel for the respondents seek liberty to move application after making the payments to the applicant. He may do so.”

2. This order was challenged by the respondents before Hon'ble High Court of Delhi wherein the Writ Petition was dismissed. The order of the Hon'ble High Court was further challenged before Hon'ble Apex Court which was also

dismissed. After this, a CP was filed by the applicant and in pursuance of that a cheque amounting to Rs. 3,61,396/- has been handed over to the applicant.

3. Learned counsel for the respondents has filed a fresh MA for seeking permission from this court for going ahead with the disciplinary inquiry against the applicant. Learned counsel for the respondents, on instructions from Sh. Kawaljeet Singh, Depot Manager, fairly submits that this OA can be disposed of at this stage with liberty to the respondents to go ahead with the disciplinary inquiry de novo from the stage of issuance of show cause notice.

4. Learned counsel for the applicant agrees with the contention of the learned counsel for the respondents but submits that the amounts which have not been paid to the applicant by the respondents may be paid to him. The amounts are Rs. 75/- and Rs. 100/- totalling to Rs. 175/- to which the Depot Manager, who is present in the court and learned counsel for the respondents submits that they will take care of the balance money and payment will be made to the applicant.

5. Thus, according to the statements made by learned counsel for the respondents and the applicants, this OA is disposed of with a direction that a fresh de novo inquiry may be started in regard to the applicant from the stage following issuance of show cause notice.

CP and MA filed along with the OA also stand disposed of.

Order **Dasti**.

**(Uday Kumar Varma)**  
**Member (A)**

/ns/

**(Jasmine Ahmed)**  
**Member (J)**